PART I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 28th July, 1997

No. 8-Leg/97.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 23rd July, 1997, and is hereby published for general information:—

THE PUNJAB LAND REVENUE (ABOLITION) ACT, 1997

(Punjab Act No. 8 of 1997)

AN

ACT

to provide for the abolition of land revenue and additional land revenue payable under the Punjab Land Revenue Act, 1887.

BE it enacted by the Legislature of the State of Punjab in the Fortyeighth Yoar of the Republic of India as follows:—

1. This Act may be called the Punjab Land Revenue (Abolition) Act, 1997.

Short title.

- 2. (1) With effect from the Rabi Harvest of agricultural year 1996-97, the land revenue and additional land revenue payable under the provisions of the Punjab Land Revenue Act, 1887 (Punjab Act No. XVII of 1887) shall be deemed to have been abolished.
- Abolition of land revenue and additional land revenue.
- (2) The provisions of this Act shall have effect notwithstanding anything contrary contained in the Punjab Land Revenue Act, 1887 (Punjab Act No. XVII of 1887).

BAKHSHISH KAUR,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.